

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 342 of 2020**

**In the matter of:**

**Sai Syntex Co.**

**....Appellant**

**Vs.**

**Atlanti Spinning & Weaving Mills Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Nakul Mohta and Ms. Arya Nair, Advocates.**

**Respondent:**

**ORDER**

**27.02.2020:** Having heard learned counsel for the Appellant and being satisfied of the grounds projected, delay of 11 days in preferring the appeal is condoned. I. A. No. 907 of 2020 stands disposed of.

Let notice be issued on Respondent by Speed Post. Requisites alongwith process fee, if not already filed, be filed today. If the Appellant provides email address of the Respondent, let notice be also issued through email.

Post the appeal 'for admission (after notice)' on **16<sup>th</sup> March, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/nn*